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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


**C.P. (I.B) No. 143/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

Name of the Company: Canbank Factors Ltd.  
V/s.  
Accord Industries Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	LALIT M PATEL	ADV	PETITIONER	
2.				

**ORDER**

Learned Advocate Mr. Lalit Patel present for Financial Creditor/Petitioner. None present for Respondent.


Respondent filed objections.

Petitioner counsel represented that there is no progress in settlement talks.

List the matter on 18.01.2018 for hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 22nd day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**